

NATIONAL COMPANY LAW APPELLATE TRIBUNAL
NEW DELHI

Company Appeal (AT) (Insolvency) No. 48 of 2017

IN THE MATTER OF:

M/s. Hotel Gaudavan Pvt. Ltd.

...Appellant

Vs

Alchemist Asset Reconstruction Co. Ltd.

...Respondent

Present: For Appellant: Shri Abhishek Singh, Advocate

**For Respondent Shri Amit Chadha, Senior Advocate assisted
by Shri Abhirup Dasgupta, Advocate**

O R D E R

17.07.2017 The case was earlier heard in part. Today, when the matter was taken up, learned counsel for the appellant sought permission to withdraw the appeal to enable the petitioner to file appropriate application before the court of competent authority. Learned counsel appearing for the respondent has no objection to this.

In the circumstance, we dismiss the appeal as withdrawn without any liberty to challenge this very impugned order before the Tribunal.

(Justice S.J. Mukhopadhaya)
Chairperson

(Balvinder Singh)
Member (Technical)

/ns/